

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATE OF ORDER: 4.12.1989

PRESENT

HON'BLE SHRI S. P. MUKERJI, VICE CHAIRMAN

&

HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. 374/89

K. Achuthankutty

Applicant

Vs.

1. Chief Commissioner of Income Tax
(Karnataka, Goa & Kerala)
Madaparambil Buildings, Cochin-16
2. Under Secretary, Central Board of
Direct Taxes, Ministry of Finance,
New Delhi and
3. Union of India represented by
Joint Secretary, Ministry of
Personnel, Public Grievances and
Pensions, New Delhi

Respondents

M/s. M. K. Damodaran & C. T. Ravikumar

Counsel for the
applicant

Mr. P. V. Madhavan Nambiar, SCGSC

Counsel for the
respondents

ORDER

HON'BLE SHRI S. P. MUKERJI, VICE CHAIRMAN


Heard learned counsel for both the parties.

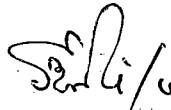
The main relief claimed in this application is to direct the respondents to fill up the vacancies of Inspector by promoting candidates like the applicant in accordance with the Recruitment Rules. The hurdle against the applicant's claim for consideration for promotion was

that a ban on de-reservation had been imposed on the promotion quota also.

2. In the counter affidavit the respondents have stated in paragraph 8 that the applicant will also be considered as and when the ^{proposal of de-reservation is approved} ~~ban is~~ lifted. ^h

3. The aforesaid ban has since been lifted by the Government in the circular dated 9th August, 1989 at Ext. R-1. Pursuant to this circular, the first respondent has sent the proposal of de-reservation in the promotion quota for which the applicant has claimed to ^{himself} be considered. In view of the submissions made by the respondents, the learned counsel for the applicant does not want to press the application any more. Accordingly, the application is closed as not pressed.


(N. Dharmadān)
Judicial Member
4.12.1989


(S. P. Mukerji)
Vice Chairman
4.12.1989

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